

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:5075  
ANSWERED ON:24.04.2015  
ABUSIVE LANGUAGE IN REALITY SHOWS  
Sawaikar Shri Advocate Narendra Keshav

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether incidents of abusive and filthy language in many reality shows on different channels of television have been brought to the notice of the Government;
- (b) if so, the details thereof along with action taken/being taken by the Government against these channels;
- (c) whether there is any regulatory authority to clear such programmes; and
- (d) if so, the details thereof along with other measures taken by the Government to check such instances?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING [COL RAJYAVARDHAN RATHORE (Retd.)

(a) to (d): The telecast of content on private satellite TV channels including reality shows is regulated under the Cable Television Networks (Regulation) Act, 1995 and Cable Television Networks Rules, 1994 framed thereunder. The Act does not provide for pre-censorship of any programmes and advertisements telecast on such TV channels. However, it prescribes that all programmes and advertisements on such TV channels should be in conformity with the prescribed Programme Code and Advertising Code enshrined in the Act and the rules framed thereunder, which contains a whole range of principles to be followed by these TV channels. Action is taken against defaulting channels whenever any violation of the said codes is noticed or brought to the notice of the Ministry. The Government has set up Electronic Media Monitoring Centre (EMMC) to monitor the content of private TV channels with reference to the violation of Programme and Advertising Codes. An Inter-Ministerial Committee (IMC) has also been set up in the Ministry to look into the specific complaints or suo-motu take cognizance against the violation of Programme and Advertising Codes and appropriate action is taken as per Cable Television Networks (Regulation) Act, 1995, if any violation is established. The details of action taken against the reality/game shows which were telecast on TV channels in violation of the Programme and Advertising Codes during the year 2006 onwards is annexed at Annexure.

As there is no provision of pre-censorship of the content carried on TV channels, there is no regulatory authority to clear programmes for TV channels.